## Reports (2000) of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI RAMJIBHAI KATHIRIA): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:-

- (i) Report of the Comptroller and Auditor General of India **for** the year ended 31<sup>st</sup> March, 2000 (No. 1 of 2001) Union Government (Commercial) Review of Accounts. [Placed in Library. See No. L.T.- 3690/01]
- (ii) Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2000 (No. 2 of 2001) Union Government (Commercial) Comments on Accounts. [Placed in Library. See No. L.T.- 3691/01]
- . (iii) Report of the Comptroller and Auditor General of India **for** the year ended 31<sup>sl</sup> March, 2000 (No. 3 of 2001) Union Government (Commercial) Transaction Audit Observations. [Placed in Library. See No. L.T.- 3692/01]
  - (iv) Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2000 (No. 4 of 2001) Union Government (Commercial) - Review on some of the Activities of selected PSUs. [Placed in Library. See No. LT.-.3693/01]
  - I. Notifications of the Ministry of Chemicals and Fertilizers
  - II. Memorandum of understanding (2001-2002) between the Government of India and National Fertilizers Limited

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKHDEV SINGH DHINDSA): Sir, I, on behalf of SHRI SATYA BRATA MOOKHERJEE, lay on the Table:-

A copy each (in English and Hindi) of the following Notifications of the Ministry of Chemicals and Fertilizers (Department of Fertilizers), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Chemicals and Fertilizers (Department of Fertilizers), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:
  - (1) S.O.280(E) dated 28<sup>th</sup> March, 2001 publishing the Fertiliser (Movement Control) Amendment Order, 2001.
  - (2) S.0.281(E) dated 28<sup>th</sup> March, 2001 publishing the order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif 2001. [Placed in Library. See No. L.T.- 3629/01]
- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers) and National Fertilizers Limited for the year 2001-2002. [Placed in Library. See No. L.T.- 3630/01]
  - I. Report and Accounts (1996-2000) of various State Agro Industries Corporations and related papers
  - II. Report and Accounts (1999-2000) of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Tabie;-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) (a) Thirtieth Annual Report and Accounts of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1999-2000, together with the Auditor's Report on